

(c) whether Government has taken measures to pursue action on the lines of the report of the committee?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir. The Committee to advise on Renovation and Rejuvenation of Higher Education constituted by the Government under Prof. Yash Pal, has submitted its Report on 24th June, 2009.

(b) and (c) The Report is under consideration of Government.

Fee hike in playing schools in NCR

1901. SHRI RAMDAS AGARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware of steep fee hike in many National Capital Region (NCR's) schools particularly pre-primary playing schools who are charging fee "on free will" in absence of any guideline on quantum of fee hike by concerned State Government;

(b) if so, what action Government proposes to take to redress the grievances of hundreds of poor parents who are unable to pay such a huge amount of fee in Delhi and elsewhere apart from demand from the school authorities to pay arrears to the tune of Rs. 5000/- to Rs. 10,000/- per student; and

(c) whether Government proposes to associate Parent Teacher Associations (PTAs) in this regard before such schools take a decision in fee hikes?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Education is a concurrent subject and school education is primarily within the purview of the State Governments. It is for the concerned State Governments to monitor the fee hike in schools. In case of schools of Delhi, the Education Department of Government of NCT of Delhi has issued a detailed order on 11.02.2009 to regulate the fee hike in private unaided recognized schools including pre-primary playing schools. A Grievance Redressal Committee has been constituted by the Government of NCT of Delhi to redress the grievances of aggrieved parents and it has been made mandatory for schools to associate Parent Teacher Associations in the matter of fee hike.

Central University in Himachal Pradesh

1902. SHRIMATI VIPLOVE THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government proposes for setting up a Central University in Himachal Pradesh;

(b) if so, the details thereof alongwith the status of the proposal;

(c) whether Government has received any request from the State Government of Himachal Pradesh for starting classes for academic session 2009-10;

(d) if so, the details thereof;

(e) whether the State Government has suggested land measuring 697 acres at Dehra in Kangra District which was inspected by the site selection committee and has offered temporary premises for the University at Jawali;

(f) if so, the reasons for not starting academic session 2009-10; and

(g) by when this Central University will start?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Central Universities Act, 2009 providing, *inter-alia*, for establishment of a Central University in Himachal Pradesh has already been enacted by Parliament. According to the relevant provision of the said Act, the location of the University would be notified by the Central Government in the Official Gazette.

(c) to (e) The site for establishment of the Central University of Himachal Pradesh, as offered by the State Government has already been visited by the Site Selection Committee constituted by the Central Government. The Committee has, however, not yet submitted its report/recommendation to the Government. The State Government has also requested for starting the courses of the University from the current academic session from the temporary premises identified at Jawalaji.

(f) and (g) The main reason for non-starting of the Central University of Himachal Pradesh is that the person appointed as the first Vice-Chancellor declined the offer. The process for appointment of another person as the first Vice-Chancellor has already been set in motion and it is expected that the University would start functioning soon.

NOC for establishing technical institutions in States

1903. DR. RAM PRAKASH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Chief Ministers have written letters to him to make State NOC mandatory for consideration of the proposal by All India Council for Technical Education (AICTE) for establishment of new technical institutions, variation in intake and introduction of additional courses in already existing technical institutions; and

(b) if so, the action taken by Government on this proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Under the present system of granting approval/ variation in intake/introduction of additional courses by the All India Council for Technical Education (AICTE), the State Governments are required to forward their views within 30 days from the date of receipt of the proposals by the Regional Offices of AICTE. The Government of Orissa has